

GOVERNMENT OF INDIA
MINISTRY OF JAL SHAKTI,
DEPARTMENT OF WATER RESOURCES, RIVER DEVELOPMENT & GANGA REJUVENATION
LOK SABHA
UNSTARRED QUESTION NO. 2986
ANSWERED ON 05.08.2021

TRANSFER OF WATER RESOURCES TO PRIVATE SECTOR

2986. DR. SANJAY JAISWAL

Will the Minister of JAL SHAKTI be pleased to state:

- (a) the number of water resources that have been transferred from the public sector to private sector during the last three years, State-wise;
- (b) whether privatisation of water resources have recorded an improvement in water services in the country, if so, the details and extent thereof; and
- (c) whether the private sector is regulated with defined acts/rules and if so, the details thereof?

ANSWER

MINISTER OF STATE FOR JAL SHAKTI & FOOD PROCESSING INDUSTRIES

(SHRI PRAHLAD SINGH PATEL)

(a) to (c) Water resources projects are planned, funded, executed and maintained by the State Governments themselves as per their own resources and priorities. Role of Government of India is limited to being catalytic, providing technical support and, in some cases partial financial assistance in terms with the existing schemes being implemented by the Ministry of Jal Shakti.

The National Water Policy, 2012 inter alia stipulates that water resources projects and services should be managed with community participation. For improved delivery on sustainable basis, the State Governments/ Urban Local Bodies may associate private sector in public private partnership mode.
